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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Contempt Petition No. 162 of 1994

IN

Original Application No. 94 of 1994

Allahabad this the 29th day of Sept. 1995

Hon'ble Mr. S. Das Gupta, Member A A Non'ble Mr. T.L. Verma, Member A J

Ramzan S/o Late Chedami, R/o Village and Post Maitha, Distt. Kanpur.

APPLICANT.

By Advocate Shri Satish Dwivedi.

Versus

Shri A.K. Jain, Divisional Railway Manager, Northern Railway, Allahabad.

RESPOND ENTS.

By Advocate Shri A.K. Gaur.

ORDER(Oral)

By Hon'ble Mr. S. Das Gupta, Member X A X

Shri S.S. Sharma appears as proxy counsel to Shri S. Dwivedi, counsel for the applicant.

Shri M.K. Sharma proxy counsel to Shri A.K. Gaur, counsel for the contemners.

This Contempt Aapplication has been

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filed alleging non-compliance with the direction contained in the order dated 27.1.1995 passed by a the Bench of this Tribunal. The operative portion was that a direction be given to the respondents to dispose of the Revision Petition filed by the applicant by reasoned and speaking order.

- The respondents have filed the counteraffidavit in which it has been stated that the
 Revision Petition has since been disposed of by the
 order dated 09.8.95.
- dated 09.8.95 which is annexed to the counter-age affidavit. It is seen that by this order, the Revision Petition of the applicant has been disposed of.
 - The applicant has not filed any rejoinder-affidavit.
 - although, there has been some delay in complying with the order of Tribunal but, the direction has been fully complied with by dixposing the Revision Petition by the order dated 09.8.1995. The delay in complying with the order appears not intentionally or deliberately. The Contempt Petition, is, therefore, dismissed. The notices issued to the respondents are hereby discharged.

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Momber (J)

Member (A)